

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
CHANDIGARH**

REGIONAL BENCH – COURT NO. 1

Service Tax Appeal No. 60106 Of 2016

[Arising out of OIA No. LUD-EXCUS-001-APP-0153 to 0155-15-16 dated 17.03.2016 passed by the Commissioner (Appeals), Customs & Central Excise, Chandigarh I]

Parveen Narang

12 Maya Nagar Civil Lines, Ludhiana
Punjab 141001

: Appellant

Vs

**Commissioner of Central Excise and
Service Tax, Ludhiana**

GST Bhawan, F-Block, Rishi Nagar, Ludhiana
Punjab 141001

: Respondent

APPEARANCE:

Shri Aman Garg, Advocate for the Appellant

Shri Yashpal Singh, Departmental Representatives for the Respondent

**CORAM : HON'BLE Mr. S. S. GARG, MEMBER (JUDICIAL)
HON'BLE Mr. P. ANJANI KUMAR, MEMBER (TECHNICAL)**

FINAL ORDER No. 60882/2025

Date of Hearing: 21.07.2025

Date of Decision: 21.07.2025

S. S. GARG:

The Ld. DR for the Revenue submits that the appellant have opted for 'Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019' and obtained discharge certificate i.e. Form-4 on payment of full and final settlement of dues which has been placed on record.

2. In view of the discharge certificate, the present appeal is dismissed as withdrawn under SVLDR Scheme.

(Dictated & pronounced in the open Court)

(S. S. GARG)
MEMBER (JUDICIAL)

(P. ANJANI KUMAR)
MEMBER (TECHNICAL)